



NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P (IB) No.708/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th December 2017, 10.30 A.M.

Name of the Company		Dipco Estates Pvt.LtdVs- Avani Projects & Infrastructure Ltd.		
Under Section		7 IBC		
SI. No.	Representa	nation of Authorized Appearing on behalf of Signature with date ETTERS)		
1.		PARAN BISHWAY,	4.140	12112/201
	Aniaudh	a Mitea, Adv	ORDER	13/142
	Sarket	Ld. Counsel for the	ORDER financial creditor and the	Salt Say
	debt	or is present.		13/12/61

Ld. Counsel for the corporate debtor sought leave of the Court for filing Vakalatnama and Board Resolution. Prayer is allowed. Vakalatnama and Board Resolution may be filed within 3 days and reply may also be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 08/01/2018 for admission.

Sd (linear K.D.)

(Jinan K.R.) Member (J) (V.P.Singh) Member (J)